

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JA BALPUR

Original Application No. 388 of 2005

Jabalpur, this the 11th day of October, 2006.

**Hon'ble Dr.G.C.Srivastava, Vice Chairman
Hon'ble Shri A.K.Gaur, Judicial Member**

Janeswar Prasad & 10 others
(By Advocate – Shri S.Paul)

-Applicants

V E R S U S

Union of India & 12 others
(By Advocate – Smt.Ruprah on behalf of Shri N.S.Ruprah)

-Respondents

O R D E R(Oral)

By A.K.Gaur, JM.-

We have heard Shri S.Paul, learned counsel for the applicants and Smt.Ruprah on behalf of Shri N.S.Ruprah, learned counsel for the respondents.

2. We have also seen the judgment and order passed by this Tribunal in similar and identical cases - O.A.No.763 of 2004 (Govind Das & anr. Vs. Union of India and others) and 3 other connected cases decided by a common order dated 18.8.2005 and we are of the considered view that the present OA is squarely covered by the decision rendered by this Tribunal in the aforementioned OAs. In this view of the matter, the present OA is dismissed in the light of the judgment and order dated 18.8.2005 in the aforementioned OAs. No order as to costs.

2. The Registry is directed to affix a copy of memo of parties along with this order.

A.K.Gaur
(A.K.Gaur)
Judicial Member

Dr.G.C.Srivastava
(Dr.G.C.Srivastava)
Vice Chairman

rkv

पूर्णकल सं ओ/व्या..... जदलपुर दि.....
प्रतिलिपि अवो धिल

- (1) रामिय, जन वाणिलन द्वारा एक्सेक्यूटर, जदलपुर
- (2) वाणिलन द्वारा एक्सेक्यूटर, जदलपुर
- (3) वाणिलन द्वारा एक्सेक्यूटर, जदलपुर
- (4) वाणिलन द्वारा एक्सेक्यूटर, जदलपुर

सूचना द्वारा दायर करना चाहिए

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उप रजिस्ट्रार

S. Paul Adv 288
M. S. Rajesh Adv
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on 16.11.01